

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/GT/2021

Subject : Petition seeking truing-up of tariff for the 2014-19 Tariff Period and for determination of tariff for the 2019-24 Tariff Period in respect of Udupi Thermal Power Plant (1200 MW).

Petitioner : Udupi Power Corporation Limited

Respondent : Power Company of Karnataka Ltd & 6 Ors

Date of hearing : **25.5.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Hemant Sahai, Advocate, UPCL
Shri Nitish Gupta, Advocate, UPCL
Ms. Parichita Chowdhury, Advocate, UPCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for truing-up tariff for the 2014-19 tariff period in terms of the 2014 Tariff Regulations and for determination of tariff for the 2019-24 tariff period in terms of the 2019 Tariff Regulations in respect of Udupi Thermal Power Plant (1200 MW) (in short 'the generating station'). The learned counsel for the Petitioner submitted that though copies have been served on the Respondents, none of the Respondents have filed their replies.

3. None present on behalf of the Respondents. The Commission directed the Petitioner to file the following additional information, with advance copy to the Respondents, on or before 30.6.2021:

- (i) *Reconciliation of gross block as on 1.4.2017, 1.4.2018 and 31.3.2019 as shown in Form-9C /Form-9E with that as per audited financial statements for the respective years;*
- (ii) *Statement showing changes in the rate of interest corresponding to each loan, if any, from 1.4.2014 till 31.3.2019; along with documentary evidence in respect of interest rates considered for the calculation of weighted average rate of interest in Form-13;*
- (iii) *Form-9D in respect of exclusions stated at Form-9C for the period 1.4.2014-31.3.2019 and also clarify the exclusion of ₹46.23 lakh as claimed for 2017-18 in Form-9C;*
- (iv) *The gross block as shown at Form-11 is at variance with that as per Form-9A. Clarification for the variance with modification, if any, of the relevant tariff forms;*



- (v) *Tariff filing forms data in MS Excel format with proper linkages for the period 2014-2019 and 2019-24 tariff periods, to be uploaded on the Commission's e-filing portal;*
- (vi) *Status of implementation of Emission Control Systems at generating station, in continuation of the Commission's order dated 20.11.2019 in Petition No. 346/MP/2018 and in view of all the amendments issued by MoEF&CC to the revised emissions notification dated 7.12.2015 till date;*
- (vii) *Details of the actual power purchased and scheduled from the generating station to Distribution licensee of Mundra Port area (MPSEZ Utilities P. Ltd) under Long/Medium/Short Term Open Access from 1.4.2016 till date;*
- (viii) *The following information as per directions of the Commission in order dated 22.1.2020 in Petition No. 251/GT/2017;*
- (a) *Actual auxiliary consumption due to additional features such as Sea water pump house, RO plant, FGD system, Jetty and ECHP etc. from COD to till 31.3.2021;*
- (b) *Reason for variance of capital cost as on 1.4.2014 in Form 9E (Rs 6254) and already available with the commission (Rs 6173 crores);*
- (c) *Details of coal, fuel and limestone consumption as per Forms of 2019 Tariff Regulations;*
- (ix) *Clarification with regard to the additional capital expenditure on the following for the period 2019-24:*
- (a) *Construction of Township beyond the cut-off date (Rs 60 crore);*
- (b) *Original DPR Cost estimate and Cost incurred on it till date;*
- (c) *Reasons for the delay;*
- (d) *Clarification with regard to plant operation from COD till date without township and the need for a township now;*
- (e) *Justification for the projected additional capital expenditure of New IDCT (Rs 44.5 crore), New Sea Water Intake system (Rs 77.8 crore) and New Economiser Ash Hoppers (Rs 11.8 crore); Also, clarification as to whether the beneficiaries/ respondents were consulted regarding this capital expenditure, before hiring independent agency, consultants and finalizing the proposals;*
- (x) *Details of actual security expenses incurred during the 2014-19 and 2019-24 tariff period duly supported by audited books of accounts.*

4. The Respondents are directed to file their replies, on or before 12.7.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 19.7.2021. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

